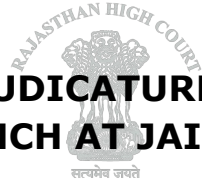




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**



S.B. Criminal Miscellaneous Bail Application No. 8952/2026

1. Maksood Alias Kada S/o Shri Azmat, age 27 Years,
2. Abbash son of Shri Azmat, age 22 Years,
3. Javed son of Shri Azmat, age 21 Years,
Accused-petitioners No.1 to 3 are resident of Village Garhi Mewat, Police Station Khoh, District Deeg (Rajasthan)
4. Ansar son of Shri Asmal, age 19 Years, R/o Village Rojki, Police Station Nagar, District Deeg (Rajasthan)
(At present confined in District Jail, Deeg).

----Accused Petitioners

Versus

State of Rajasthan through PP

----Respondent

For Petitioner(s) : Mr. Girish Khandelwal
For Respondent(s) : Mr. Manvendra Singh Shekhawat, P.P.

HON'BLE MR. JUSTICE RAVI CHIRANIA (V.J.)

Judgment / Order

15/06/2026

1. This bail application has been filed by the petitioners Maksood Alias Kada S/o Shri Azmat, Abbash son of Shri Azmat, Javed son of Shri Azmat and Ansar son of Shri Asmal, who were arrested by the police in connection with the FIR No.0085/2026 dated 09.04.2026 registered at Police Station Khoh, District Deeg for the offences punishable under Sections 319(2), 318(4), 308(2), 317(2), 317(4), 317(5), 338, 336(3), 340(2), 61(2)(a), 313 & 303(2) of the BNS and Section 66-D of the Information Technology (Amendment) Act, 2008. The bail application of the petitioners was rejected by the learned District and Sessions Judge, Deeg vide order dated 22.05.2026, thereafter, the





petitioners have preferred this bail application under Section 483 of B.N.S.S.

2. Learned counsel submits that the petitioners have no criminal criminal antecedents of similar nature and that no complaint has been registered against them on '1930' portal.

Learned counsel further submits that they have falsely been implicated in this case. In view thereof, learned counsel prayed that the accused-petitioners be enlarged on bail

3. Learned Public Prosecutor strongly opposed the bail application.

4. This Court, after considering the nature of allegations as reported in the FIR, while noticing that there are no criminal antecedents of similar nature including absence of any complaint against them on '1930' portal, the overall facts and circumstances and without commenting upon merits of the matter, is inclined to exercise its power under Section 483 B.N.S.S. and deems it just and proper to enlarge the accused-petitioners on bail.

5. Accordingly, the bail application filed under Section 483 B.N.S.S. is allowed and it is directed that accused-petitioners – **1. Maksood Alias Kada S/o Shri Azmat, 2. Abbash son of Shri Azmat, 3. Javed son of Shri Azmat and 4. Ansar son of Shri Asmal** shall be released on bail on the following conditions:-

1. Each of the accused-petitioners shall furnish a personal bond in the sum of ₹1,00,000/- with two sound and solvent sureties of ₹50,000/- each to the satisfaction of the learned trial Court.

2. Within 15 days from the date of this order, the accused-petitioners shall file an affidavit before the trial Court/ I.O. disclosing the following details: -





(i) Movable and immovable assets which includes land, buildings, vehicles, deposits, investments all bank accounts and digital wallets, UPI IDs cryptocurrency holdings etc. allegedly used in commission of the offence or which the accused-petitioners have in their name.

(ii) The accused-petitioners shall submit complete transaction statements of all of their active bank accounts, UPI IDs and digital payment instruments etc. after every 30 days till completion of the trial to the IO.

3. The accused shall not obtain/use any new SIM card, mobile phone or open new bank account etc. without the prior intimation to the Investigating Officer.

4. The accused-petitioners shall surrender his passport, if they have, before the trial Court immediately after being released on bail. The accused-petitioners shall not leave India without the prior permission of the trial Court.

5. The accused-petitioners shall not use any Virtual Private Network (VPN), TOR Browser, Proxy Server or any other form of anonymous network or identity masking technology without permission of IO.

6. The accused-petitioners shall submit to the Investigation Officer a comprehensive list of all electronic devices in their possession, including mobile phones, laptops, tablets, external hard disks and pen drive along with their IMEI numbers and serial numbers within 15 days of release under this bail order.

7. The accused-petitioners shall provide to the Investigating Officer details of all social media accounts, e-mail accounts,





domain registration, websites and online platforms operated or used by the accused-petitioners.

8. The accused-petitioners shall not create any social media account in the name of any person, domain name or website without the prior intimation to the Investigation Officer.

9. The accused-petitioners shall mark their presence before the concerned police station once in 15 days as fixed by the Investigating Officer and a register shall be maintained for the same by Investigating Officer.

10. In case of any change of residential address, the accused-petitioners shall immediately inform the Investigating Officer as well as the trial Court.

11. The accused-petitioners shall appear before the Investigating Officer whenever called upon and shall fully co-operate with the investigation.

12. The accused-petitioners shall not tamper with evidence, influence witnesses or attempt to obstruct the investigation in any manner whatsoever.

In case of breach of any of the above conditions, failure to provide above information or such other information as desired by IO, shall be treated as a violation of the bail conditions, & further if the accused-petitioners are found to be involved in similar such cases within three years from the date of passing of this order, the public prosecutor shall move an application for cancellation of bail.

(RAVI CHIRANIA (V.J.)),J

77/Manish

